Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.21/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 08.10.2015 and actually held on 15.10.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri B.B. Bharti, Joint Textile Commissioner	TC Office, Mumbai
2.	Shri V.K. Kohli, Director	TC office, Noida
3.	Shri Barinder Singh, Astt. Director	MSME
4.	Shri K.C. Meena, DDG	DGFT
5.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset of Minutes of NC –V Meeting 20/AM16 dated 24.09.2015 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.21/AM-16 dated 08.10.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER

: 21/84-ALC3/2015 **MEETING DATE**: 08.10.2015

	Case No.:3/20/84- ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
1	HQ File :01/84/050/00136/AM15/	RLA File :03/94/040/01117/AM14/	Lic.No/Date:0310782585 23.05.2014	Defer Date:12.11.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 06.10.2015 but the reply is not received from the firm so far. Therefore, Committee decided to defer the case for relisting on 12.11.2015.

	Case No.:8/21/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08:10.2015	Status: Deferred
2	HQ File :01/84/050/00170/AM15/	RLA File :35/24/040/00011/AM15/	Lic.No/Date:3510044530 06.08.2014	Defer Date: 12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

	Case No.:11/30/84- ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
3	HQ File :01/84/050/00250/AM15/	RLA File :35/24/040/00017/AM15/	Lic.No/Date:3510044557 10.10.2014	Defer Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

4 Case No.:11/34/84-	Party Name:LOYAL	Meet No/Date:21/84-	Status: Deferred

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HQ File RLA File Lic.No/Date:3510044563 Defer Date:12.11.2015 20.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

	Case No.:5/36/84- ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
5	HQ File :01/84/050/00287/AM15/	RLA File :35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Defer Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

Case No.:43/44/84- ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
HQ File :01/84/050/00413/AM15/	RLA File :35/24/040/00029/AM15/	Lic.No/Date:3510044643 06.01.2015	Defer Date: 12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

	Case No.:25/2/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
7	HQ File :01/84/050/00025/AM16/	RLA File :35/24/040/00038/AM15/	Lic.No/Date:3510044708 20.03.2015	Defer Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

Case No.:2/16/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:3510044734	Defer Date: 12.11.2015
:01/84/050/00139/AM16/	:35/24/040/00002/AM16/	20.04.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

Case No.:35/19/84-	Party Name: TEXPORT	Meet No/Date:21/84-	Status: Deferred
9 ALC3/2015	CREATION	ALC3/2015	
		08.10.2015	

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HQ File	RLA File	Lic.No/Date:0710108277	Defer Date: 12.11.2015
:01/84/050/00188/AM16/	:07/24/040/00049/AM16/	27.05.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 05.10.2015 but the reply is not received from the firm so far. Therefore, Committee decided to defer the case for relisting on 12.11.2015.

	Case No.:6/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
10	HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015	Defer Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

	Case No.:26/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
11	HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

Case No.:27/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
2 HQ File	RLA File	Lic.No/Date:3510044746	Defer Date:12.11.2015
:01/84/050/00115/AM16	:35/24/040/00006/AM16/	28.05.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

	Case No.:1/16/84- ALC3/2015	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
3	HQ File :01/84/050/00138/AM16/	RLA File :05/24/040/00113/AM16/	Lic.No/Date:0510394559 15.06.2015	Defer Date: 12.11.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC. Therefore it was decided to defer the case for relisting on 12.11.2015.

Case No.:3/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:3510044759	Defer Date:12.11.2015
:01/84/050/00091/AM16/	:35/24/040/00014/AM16/	16.06.2015	

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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

		08.10.2015	Status: Deferred	
File 84/050/00092/AM16/	RLA File :35/24/040/00015/AM16/	Lic.No/Date:3510044760 16.06.2015	Defer Date:12.11.2015	
			04/050/00003/ANA16/	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

Case No.:12/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
6 HQ File	RLA File	Lic.No/Date:3510044758	Defer Date:12.11.2015
:01/84/050/00100/AM16/	:35/24/040/00013/AM16/	16.06.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

Case No.:31/19/84- ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
HQ File :01/84/050/00184/AM16/	RLA File :07/24/040/00107/AM16/	Lic.No/Date:0710108442 30.06.2015	Defer Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. Therefore, it was decided to defer the case for relisting on 12.11.2015.

Case No.:32/19/84- ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
HQ File :01/84/050/00185/AM16/	RLA File :07/24/040/00104/AM16/	Lic.No/Date:0710108441 30.06.2015	Defer Date: 12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. Therefore, it was decided to defer the case for relisting on 12.11.2015.

Case No.:20/19/84- ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status:Approved
HQ File :01/84/050/00173/AM16/	RLA File :05/24/040/00163/AM16/	Lic.No/Date:0510394783 02.07.2015	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of DC (MSME) vide their U.O.No. 37(5)/78/2015-16 Hosiery/248 dated 07.10.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies Blouse made of 89% nylon 11% Spandex Lace Dyed Net Knitted Fabric GSM-103(+/-10%), style: WK156H43	9400.000 Number	1.	89% Nylon 11% Spandex Lace Dyed Net Knitted Fabric GSM- 103+/-10	225 gms/pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:14/19/84- ALC3/2015	Party Name:CHELSEA MILLS	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred	
20	HQ File :01/84/050/00167/AM16/	RLA File :05/23/040/00136/AM16/	Lic.No/Date:0510394866 09.07.2015	Defer Date: 12.11.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME)/ Office of the Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 12.11.2015.

	Case No.:3/19/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
21	HQ File :01/84/050/00156/AM16/	RLA File :35/24/040/00020/AM16/	Lic.No/Date:3510044772 10.07.2015	Defer Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

	Case No.:4/19/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
22	HQ File :01/84/050/00157/AM16/	RLA File :35/24/040/00021/AM16/	Lic.No/Date:3510044777 16.07.2015	Defer Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) and TC, Noida for their comments. Therefore Committee decided to defer the case for re-listing on 12.11.2015.

23	Case No.:21/19/84- ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Withdrawn
	HQ File :01/84/050/00174/AM16/	RLA File :05/24/040/00186/AM16	Lic.No/Date:0510394912 17.07.2015	

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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case has already been approved by NC in its meeting No. 19/84-ALC3/2015 dated 10.09.2015. Therefore, Committee decided to withdraw the case.

	Case No.:27/19/84- ALC3/2015	Party Name: P.K. OVERSEAS	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
24	HQ File :01/84/050/00180/AM16/	RLA File :05/24/040/00176/AM16/	Lic.No/Date:0510394910 17.07.2015	Defer Date:12.11.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 10.09.2015. Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 12.11.2015.

	Case No.:9/19/84- ALC3/2015	Party Name: TEIJIN INDIA PRIVATE LIMITED	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
25	HQ File :01/84/050/00162/AM16/	RLA File :05/24/040/00057/AM16/	Lic.No/Date:0510395060 23.07.2015	Defer Date:12.11.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 29.09.2015 but the reply is not received from the firm so far. Therefore, it was decided to defer the case for relisting on 12.11.2015.

	Case No.:2/21/84-ALC3/2015		Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
26	HQ File :01/84/050/00193/AM16/	RLA File :04/24/040/00088/AM16/	Lic.No/Date:0410160830 23.07.2015	Defer Date:12.11.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. Therefore, it was decided to defer the case for relisting on 12.11.2015.

Case No.:23/19/84- ALC3/2015	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
HQ File :01/84/050/00176/AM16/	RLA File :02/24/040/00085/AM16/	Lic.No/Date:0210206023 29.07.2015	Defer Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 06.10.2015 but the reply is not received from the firm so far. Therefore, it was decided to defer the case for relisting on 12.11.2015.

Case No.:2/19/84- 28 ALC3/2015	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:21/84- ALC3/2015	Status: Approved
		08.10.2015	

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HQ File :01/84/050/00155/AM16/

RLA File :06/24/040/00021/AM16/

Lic.No/Date:0610038204

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of Deptt. of IPP vide their U.O.No. 7/3/2015-TWS dated 06.10.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Gents shoes with	40000.000	1.	Synthetic lining	1.75 Sq. foot
	upper of composition leather & PU sole	Pairs	2.	Thermoplastic sheets for (1) counter	0.014 Sq. Mt.
	(weight of sole 850 gms) (40,000 pairs)	4. 5. 6. 7. 8. 9. 10. 11. 12.	3.	Thermoplastic sheets for (2) for puffs	Not allowed *
			4.	Sheet for making insole	0.05 Sq.mt.
			5.	Thermoplastic cement rod (polyester)	0.011 Kg
			6.	Polyol	0.515 Kg
			7.	Isocynate	0.38335 Kg
			8.	Catalyst	0.04505 Kg
			9.	Pigment paste	0.02635 Kg
			10.	Release Agent	0.03825 Kg
			11.	Toe caps (Composite)	Net to net
			12.	Mid Sole	Net to net
			13.	Eyelets (D. Rings)	Net to net
			14.	Microfibre Leather / Synthetic Leather	Net to net

Note: as per G 13 & 14, only one item either raw material or finished product of Toe cap/puffs is allowed.) The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/21/84-ALC3/2015	Party Name:A.S.MARIMUTHU	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
29	HQ File	RLA File	Lic.No/Date:3510044783	Defer
	:01/84/050/00196/AM16/	:35/24/040/00023/AM16/	19.08.2015	Date:12.11.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to send the copy of application to TC, Noida for their comments. Therefore, it was decided to defer the case for relisting on 12.11.2015.

Case No.:4/21/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
HQ File :01/84/050/00195/AM16/	RLA File :35/24/040/00027/AM16/	Lic.No/Date:3510044786 03.09.2015	Defer Date:12.11.2015

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the CAD, Measurement and Sketch with marking and ask the firm to furnish the same. The case stands for re-listing on 12.11.2015.

Case No.:3/21/84-ALC3/2015	Party Name: MELRONE HAIR FACTORY	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status:Approved
HQ File	RLA File	Lic.No/Date:0410161023	
:01/84/050/00194/AM16/	:04/24/040/00142/AM16/	15.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of DC (MSME) vide their U.O.No. 37(5)/78/2015-16 Hosiery/248 dated 07.10.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Processed Human Hair	180.000 Kgs	1.	Un processed Human Hair	189 Kgs (including of 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/21/84-ALC3/2015	Party Name:BHARAT SILKS	Meet No/Date:21/84- ALC3/2015 08.10.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710108797	Defer
:01/84/050/00192/AM16/	:07/24/040/00147/AM16/	24.09.2015	Date:12.11.2015

Decision: The Committee considered the case as per agenda and decided to defer the case for re-listing on 12.11.2015 as the application has not yet received from RA, Bangalore.

Manual Cases

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M/s. P.K. Overseas
File No.01/84/050/037/AM-16/DES-V

Re-fixation of norms in respect of Advance Authorization No. 0510393685 dated 23.03.2015.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri N.Krishnan, Manager, Shri Parikshit Makkad, Prop. and Shri Balbir Dhiman, Manager of the firm. They explained the case. Accordingly, after deliberation with technical authorities present in the meeting the Committee decided to ask the firm to submit the Size wise consumption and export of the horses dress. Therefore, it was decided to defer the case for relisting on 12.11.2015.

Case No. 216	M/s. Dhruv Globals Ltd.
NC Meeting No. 21/AM-16 dt 08.10.2015	File No.01/84/171/129/AM-16/DES-V

Fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of DC (MSME) vide their U.O.No. 37(5)/60/2015-16 Hosiery/247 dated 07.10.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Knitted Ladies Cardigon made of 50% polyester 50% rayon slub jersey Dyed knitted fabric with GSM 155 +/- 10%, Style No. NR319122 MI)	4,128 Nos	1.	50% polyester 505 rayon slub jersey (Dyed knitted fabric), GSM 155 +/- 10%, with 64"width.	2.80 Sq. mtrs/435 gms./Pc
2.	Knitted Ladies Cardigon made of 50% polyester 50% rayon slub jersey Dyed knitted fabric with GSM 155 +/- 10%, (Style No. NR319122 MI)	400 Nos	2.	50% polyester 505 rayon slub jersey (Dyed knitted fabric), GSM 155 +/- 10%, with 64"width	4.14 Sq. mtrs/642 gms./Pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 217	M/s. Fashion Accessories
NC Meeting No. 21/AM-16 dt 08.10.2015	F. No. 01/84/171/168/AM-16

Fixation of norms in respect of Annual Advance Authorization No. 0510393238 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of DC (MSME) vide their U.O.No. 37(5)/80/2015-16 Hosiery/252 dated 13.10.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Window sheer curtain 50X84 inchs made of 96% lilen, 4% other woven dyed Fabric, GSM-159+/-10% (Style Window Sheer Curtain)	500 PCS	1.	96% lilen, 4% other woven dyed, Fabric, GSM-159+/-10%	4.28 sq. mtrs/pc
2.	Window sheer curtain 50X96 inchs made of 96% lilen, 4% other woven dyed Fabric, GSM-159+/-10% (Style Window Sheer Curtain)	450 PCS	2.	96% lilen, 4% other woven dyed, Fabric, GSM-159+/-10%	5.10 sq. mtrs/pc
3.	Window sheer curtain 50X108 inchs made of 96% lilen, 4% other woven dyed Fabric, GSM-159+/-10% (Style Window Sheer Curtain)	400 PCS	3.	96% lilen, 4% other woven dyed, Fabric, GSM-159+/-10%	5.60 sq.mtrs/pc
4.	Window sheer curtain 50X63 inchs made of 96% lilen, 4% other woven dyed Fabric, GSM-159+/-10% (Style Window Sheer Curtain)	350 PCS	4.	96% lilen, 4% other woven dyed, Fabric, GSM-159+/-10%	3.25 sq.mtrs/pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 218	M/s. Fashion Accessories
NC Meeting No. 21/AM-16 dt 08.10.2015	F. No. 01/84/171/167/AM-16
Fixation of norms in respect of Annual Advance	Authorization No. 0510393238 dated 16.02.2015.
Decision: Committee considered the case as pe	er agenda alongwith other relevant papers and went through the
details submitted in this case. Accordingly, Con	mmittee after deliberations in consultation with representatives of
technical authorities present in the meeting dec	ided to ratify the Advance Authorisation on the basis of written
comments of DC (MSME) vide their U.O.No.	37(5)/81/2015-16 Hosiery/253 dated 13.10.2015 in this case as
detailed below:	

S.No. Export Product Export Import item Quantity allowed





		Quantity			
1.	Napkins 20X20 inchs made of 100% lilen woven dyed Fabric, GSM-170+/-10%, (Style Lilen Napkin))	9000 PCs	1.	91% lilen/9% other woven dyed Fabric, GSM-170+/-10%	0.41 sq. mtrs/pc
2.	Placemat 14X19 inchs made of 91% lilen/9% other woven dyed Fabric, GSM- 170+/- 10%. (Style Placemat)	9500 PCS	2.	91% lilen/9% other woven dyed Fabric, GSM-170+/-10%	0.48 sq. mtrs/pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Re-fixation of norms in respect of Advance Authorization No. 0510392983 dated 23.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting the committee agreed to re-fix the adhoc norms in above said Adv. Authorisation in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted Seamless Bra with or without pads made out of synthetic yarns (Net content of Nylon yarn is 96 grams and folded Elastic Tape is 2.54 mtr in per piece	(9,50,000 Pcs made from Nylon yarn and 50,000 Pcs. Made from	Nylon 6, 66. Nylon/Spandex. Single (S&/or Z twist)Double covered of assorted counts	117000 Kgs
	of garment)	Nylon yarn	Polyester blended yarn	6254 Kgs
			Folded Elastic Tape 16MM	2.66 mtrs/Per Po (including 5% wastage)
			Brushed elastic tape	3,70,000 Meters
			Metal sliders	Net+1%
			Bra Pads	Net+1%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(38)

Case No. 220	M/s. Microfiber Corp. Pvt. Ltd.	
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No.01/84/050/239/AM15/DES-V	
· ·	uthorization No. 0310788904 dated 09.09.2014	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the above said Advance Authorisation on the basis of written comments of TC, Mumbai vide their letter No.11(58)/2015/Wvg/ dated 11.09.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Nonwoven Fabric and product thereof	6,00,000 Kgs	1.	Polypropylene	1.170 Kgs/kg of export
		2	2.	Masterbatch	0.020 Kgs/ kg of export
			3.	Additives	0.005 Kgs/ kg of export
2.	Nonwoven Fabric and 6,00,000 product thereof Kgs	6 THE STATE OF STREET	1.	Polypropylene	1.170 Kgs/kg of export
			2.	Masterbatch	0.020 Kgs/ kg of export
			3.	Additives	0.005 Kgs/kg of export

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No. 221	M/s. Chhatariya Firetech Industries
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/050/369/AM15/DES-V
Modification in description of import item 5	Sl.No.(1) in respect of Advance Authorization No. 0310791052 dated

Modification in description of import item Sl.No.(1) in respect of Advance Authorization No. 0310791052 dated 13.11.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to agree the modification in description of import name Sl.No.(1) the above said Advance Authorisation on the basis of written comments of Deptt. of IPP, vide their letter No.7/56/2015 TSW dated 14.102015 in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Water deliver hose pipe, namely, synthetic woven jacket rubber lined hose pipes of different sizes and lengths		1 Unprocessed Synthetic Woven Jacket Hose Pipe	18,717 Kgs
			2 EPDM Rubber	17,850 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(40)

Case No. 222	M/s. Samsonite South Asia Pvt. Ltd.			
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/81/050/00078/AM16/DES-V			
Modification in description of exp	ort product in respect of Advance Authorization No. 0310793499			
Dated:02.02.2015.				

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to modify in description of export product in respect of above said Advance Authorisation in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Suitcase made of plastic namely s cure SP 55 cm (Size 40.5 cm x 55 cm x 20 cm)	Nos	PES Heat Emb+ PU 2 fading polyester fabric	1500 Sqms

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(41)

Case No. 223	M/s. Modelama Exports Ltd.	
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/171/159/AM16/DES-V	
	nce Authorization No. 0510339921 dated 03.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 15.09.2015 but the reply is not received from the firm so far. Therefore, it was decided to defer the case for relisting on 12.11.2015

(42)

Case No. 224	M/s. Modelama Exports Ltd.
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/171/169/AM16/DES-V
Fixation of norms in respect of Annual Advan	ce Authorization No. 0510297254 dated 22.07.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 15.09.2015 but the reply is not received from the firm so far. Therefore, it was decided to defer the case for relisting on 12.11.2015

(43)

Case No. 225	M/s. Chelsea Mills
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/171/160/AM16/DES-V

Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of DC (MSME) vide their U.O.No. 37(5)/82/2015-16 Hosiery/254 dated 14.10.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	100% cotton Denim Infants shirt Dress with 100% cotton Dyed	20525 PCs	1.	100% cotton Denim fabrics, GSM-221+/- 10%, with 1.47 mtrs. width	1.44 sq. mtrs/pc
	Diaper (Style: 107775/408077)		2.	100% cotton dyed fabric fabric GSM-80+/-10% with 1.27 mtrs. width	0.40 sq. mtrs.
2.	Cotton Denim infants & girls embroidered shorts.(Style: 166549).	14260 PCS	1.	100% cotton Denim fabrics, GSM-323+/-10% with 1.52 mtrs.width	0.78 sq. mtrs/pc
			2.	Snap fasteners	Net to Net





GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(44)

Case No. 226	M/s. Chelsea Mills
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/171/124/AM16/DES-V

Fixation of norms in respect of Annual Advance Authorization No. 0510323823 dated 02.05.2012.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed Per Piece
1.	100% cotton Denim Young Girls Long Sleeves Dress (Style:		1.	100% cotton Denim fabrics GSM-180+/- 10%,	2919 sq. mtrs./Pc
	693155)		2.	Security Sensor Tag	1390 Nos.

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(45)

Case No. 227	M/s. Chelsea Mills
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/171/123/AM16/DES-V

Fixation of norms in respect of Annual Advance Authorization No. 0510389084 dated 25.06.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed/Per Piece
1. 69% Cotton 30% Polyester 1% Spandex Stretch Boot Cut Young Girls Denim Rhinestone Jeans (Style No. 684259)	2400 PCs	1.	69% Cotton 30% Polyester 1% Spandex Stretch GSM 314 +/- 10%	2.12 sq. mtrs	
		2	2.	Snap Fastener	1 Set
		3.	Plastic Rhinestone Sticker on Transper Paper	130 Pcs	
		4.	Anti Back Staining Agent (Washing Chemical)	0.035 Kgs	
		8	5.	Anti Ozone Softener (Washing Chemical)	0.025 Kgs

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(46)

Case No. 228	M/s. Chelsea Mills
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/171/35/AM14/DES-V
	dvance Authorization No. 0510342264 dated 02.01.2013

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for relisting on 12.11.2015.

(47)

Case No. 229	M/s. Chelsea Mills
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/171/182/AM16/DES-V

Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for relisting on 12.11.2015.

(48)

Case No. 230	M/s. Maya Exports Corporation	
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/050/00101/AM16/DES-V	
Re-fixation of norms in respect of Advance	Authorization No. 0510394699 dated 25.06.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives

of technical authorities present in the meeting decided to reject the case and maintain the status quo.

(49)

Case No. 231	M/s. Orient Fashion Exports (India) Pvt. Ltd.	
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/050/00292/AM15/DES-V	

Modification of export quantity for Sl. No.1 in respect of Advance Authorization No. 0510392247 dated 02.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to modify in export quantity for Sl. No.1 the Advance Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed per piece
1.	STYLE No: 7657057 LADIES TOP IN 100% RAYON PRINTED WOVEN FABRICS. GSM: 120 + / - 10%	15934.000 Nos	100% RAYON PRINTED WOVEN FABRICS. GSM: 120 + / - 10% (Variation) TRIMS IN 100% RAYON	1.15 Sq.Mtrs 0.13 Sq.Mtrs
	(Variation) with TRIMS IN 100% RAYON SOLID DYED WOVEN FABRICS. GSM: 120 + / - 10% (Variation)		SOLID DYED WOVEN FABRICS. GSM: 120 + / - 10% (Variation)	0.13 Sq.ivitis
2.	STYLE No: 7658782 LADIES TOP IN 100% RAYON PRINTED WOVEN FABRICS. GSM: 120 + / - 10% (Variation)	16498.000 Nos	100% RAYON PRINTED WOVEN FABRICS. GSM: 120 + / - 10% (Variation)	2.10 Sq.Mtrs

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3.	STYLE No: 7657052 LADIES TOP IN 52% COTTON 48% POLYESTER PRINTED WOVEN FABRICS. GSM: 108 + / - 10% (Variation)	7.00 ASSES BARROWS (\$20000)	52% COTTON 48% POLYESTER PRINTED WOVEN FABRICS. GSM: 108 + / - 10% (Variation)	1.45 Sq. Mtrs
4.	STYLE No: 7656655 LADIES TOP IN 53% LINEN 47% COTTON SOLID DYED WOVEN FABRICS. GSM: 150 + /-10% (Variation)	CONTRACTOR OF THE PARTY OF THE	53% LINEN 47% COTTON SOLID DYED WOVEN FABRICS. GSM: 150 + / - 10% (Variation)	4.10 Sq. Mtrs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 232	M/s. P.K.Overseas	
NC Meeting No. 21/AM-16 dt 08.10.2015	F.No. 01/84/050/00279/AM15/DES-V	

Modification in description of import item in respect of Advance Authorization No. 0510391869 dated 05.11.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to modify in description of import item on the basis of written comments of Deptt. of IPP vide their U.O.No. 7/55/2015-TWS dated 08.10.2015 the Advance Authorization issued in this case as detailed below:

	Export Product	Export Quantity	Import item	Quantity allowed per piece
1.	Support Boots (Saddlery Items)	20,000 pairs	7 mm Neoprene Rubber Sheet(920GSM) laminated one side with 100% polyester fabric (100 GSM) & other side with 100%Nylon Fabrics (330 GSM) sheet size 1.27 X 3.30 MTRS (+/-2%) . Total sheet 2000sheets	0.38526 Sqm per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.